

29.5.1991

OA 471/91

Present: Shri H.L. Bajaj, Counsel for the applicant.

The learned counsel for the applicant stated an order dated 15th April, 1991 issued by the respondent department transferring the applicant to CGS, Delhi. The applicant's grievance is that in spite of the issue of the said order, and over a month having been elapsed, the order has not ~~been implemented~~ been implemented.

As the order transferring the applicant to Delhi has since been issued, no further directions are called for by this Tribunal. The applicant may seek its implementation in the normal manner. The application is disposed of. A copy of this order be given to the learned counsel for the applicant.

*Deputy*  
(I.K. Rasgotra)  
Member (A)

*Deputy*  
(T.S. Oberoi)  
Member (S)